GUVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF HEVENUE

NEW DELHI: THE 26 two et, 1995

## (IN CUME-TIX)

S.U.No.

In exercise of the powers conferred by subclause (iv) of clause (23C)(of Section 10 of the Income-tax Act,
1961 (43 of 1961), the Central Government hereby notifies
"Institute of Rural Management, Anand "for the purpose of the
said sub-clause for the assessment years 1993-94 to 1995-96
subject to the following conditions, namely:-

- (i) the assesses will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established.
- (ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assesses and separate books of accounts are maintained in respect of such business.

(H.K. CHOUWHARY)
UNDER SECRETARY TO THE GOVT. OF INDIA.

Notification No. 9903

(F. No. 197/122/95-ITA-I)

The Manager, Covernment of India Press, Ming Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.